

**THE HIGH COURT OF MEGHALAYA  
AT SHILLONG**

**NOTIFICATION**

**Dated, Shillong \_\_\_\_ February, 2018.**

**No. HCM.II/44/2016-Estt/\_\_\_\_\_.** In supersession of all previous orders in this behalf, Hon'ble the Chief Justice is pleased to reconstitute Monitoring Committee for priority cases comprising of the following members.

1. Hon'ble the Chief Justice
2. Hon'ble Mr. Justice S. R. Sen

**By Order,**

**REGISTRAR GENERAL**

**Memo No. HCM. II/44/2016-Estt/ 336A Dated, Shillong 6<sup>th</sup> February, 2018**

**Copy to :-**

1. The Joint Registrar-cum- Secretary to Hon'ble the Chief Justice, High Court of Meghalaya.
2. The Private Secretary to Hon'ble Mr. Justice S.R. Sen, High Court of Meghalaya, Shillong.
3. The Registrar, High Court of Meghalaya, Shillong.
4. The Deputy Registrar (Admn), High Court of Meghalaya, Shillong.
5. The Deputy Registrar (I&A), High Court of Meghalaya, Shillong.
6. The Deputy registrar (Admn. II), High Court of Meghalaya, Shillong.
7. All Assistant Registrar High Court of Meghalaya, Shillong.
8. The Chief Librarian, High Court of Meghalaya, Shillong.
9. The Chief Translator (I/c Stationery), High Court of Meghalaya, Shillong
10. The Public Relations Officer, High Court of Meghalaya, Shillong.
- ✓ 11. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the official website.
12. Office file.

  
**REGISTRAR GENERAL**